

Court No. 1

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 923 of 1987

(W.P. No. 6228 of 1985)

Maj. A.S. Grewal Vs. Union of India & Another

Hon. S. Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon. S. Zaheer Hasan, V.C.)

Writ Petition No. 6228 of 1985 has been received on transfer to this Tribunal from the Hon. High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner, Maj. A.S. Grewal is ~~an~~ ^{an} employed in the Indian Army. He has challenged the order of retirement.

Section 2(a) of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. In ^{the} ~~the~~ view of ^{the} ~~the~~ matter, we have no jurisdiction to decide this petition. The file of the petition be retransmitted to the Hon. High Court of Judicature at Allahabad.

^{8d-}
Vice Chairman

^{Ad-}
Member (A)

Dated the 31st Aug., 1987



**TRUE
COPY**

[Signature]
(D. S. DUBEY)
SECTION OFFICER
Central Administrative Tribunal
Allahabad, 11/9/87